

Foreigners Employed in Banks and Insurance Companies

*313. **Shri Jyotirmoy Basu:** Will the Minister of Finance be pleased to state:

(a) the total number of foreigners employed in India during 1963-66 by (i) the banks and (ii) Insurance companies;

(b) the reasons therefor;

(c) whether the Indian citizens were available for these jobs; and

(d) if so, whether Government propose to take any steps to ensure priority to Indian citizens in such jobs?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) A statement is laid on the table of the House. [Placed in the Library. See No. LT-271/67].

(b) & (c). Though Indians may be available for these jobs, the foreign companies would prefer to employ persons of their own nationality in higher supervisory posts.

(d) The position relating to the employment of foreigners is reviewed every year and the foreign companies are requested to take adequate steps in regard to the indianisation of the supervisory cadre, wherever necessary. The proportion of foreigners in this cadres as compared to Indians has been progressively brought down.

M/S. Bird and Co.

*314. **Shri Indrajit Gupta:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that a substantial reduction has been permitted in the fines imposed on M/s. Bird & Co. for violations of customs and foreign exchange regulations;

(b) if so, the extent of such reduction and grounds for the same; and

(c) how much of the personal fines imposed on certain ex-Directors of the Company have been realised to date?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) and (b). Presumably the reference is to the orders in appeal passed by the Central Board of Excise and Customs in two cases involving M/s. Bird & Co. (P) Ltd. Calcutta. In one of these cases, the penalty on M/s. Bird & Co., (Pvt.) Ltd. was reduced from Rs. 20 lakhs to Rs. 3 lakhs and in the other, from Rs. 1 crores to Rs. 30 lakhs. The decisions of the Board are being considered by Government.

(c) Out of the personal penalties of Rs. 5 lakhs each on Shri D. C. B. Pilkington and Shri W. H. S. Michelmores amounts of Rs. 87,223.59 and of Rs. 59,911.18 respectively have been realised to date.

योजना के लिये संतान

*315. **श्री राजसिंह चापरवाल :**
श्री हुकम चन्द कड़वाल :

क्या बिल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि योजना मंत्री ने अपने मंत्रालय की चालू वर्ष की योजना के लिये 2,600 करोड़ रुपये की राशि नियत करने के लिये कहा है; और

(ख) यदि हाँ, तो उक्त नियतन पूरी राशि का न किये जाने के क्या कारण हैं ?

उप-अध्यक्ष मंत्री और बिल मंत्री (श्री जोरारजी बेसाई) : (क) जी, नहीं ।

(ख) यह सवाल पैदा ही नहीं होता ।

Fertiliser Policy

*316. **Shri N. R. Laskar:** Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether Government's policy on the fertilizer industry has been reviewed since the marketing and pricing concessions granted to it was upto March, 1967; and

(b) if so, the details thereof?